

prove the delivery of Express Delivery letters and there has been considerable improvement in this regard. No fresh proposal is under contemplation.

12 Noon

RE AN ALLEGATION MADE AGAINST THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, when the Call Attention Notice regarding the C. I. A. activities was taken up in this House on the 24th November, 1967, Shri Bhupesh Gupta made a reference about me in one of his supplementaries, "Shri Ram Subhag Singh is mentioned as one of the men whom the C. I. A. had approached".

I categorically repudiate this allegation. It is unfounded, false and malicious, from that part of the world from where Shri Bhupesh Gupta hails. I am also quite definite that no C. I. A. man ever approached me, much less had any contact with me.

I may also be kindly permitted to make it absolutely clear on this occasion that my public career in Bihar and the rest of the country has been an open book. Throughout my life the only consideration dear to me has been the good of the Congress and the country. The moment any deviation is pointed out by anybody in this respect, and more particularly by Shri Bhupesh Gupta, he will not find me in the Government and the public life.

SHRI BHUPESH GUPTA (West Bengal): Sir, on a point of order. I have been mentioned.

MR. CHAIRMAN: No, no.

SHRI BHUPESH GUPTA: You will understand I only said . . .

MR. CHAIRMAN: No more discussion on this. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE EMPLOYERS' PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM): Sir, on behalf of Shri Jaisukhlal Hathi. I beg to lay on the Table:

- (a) A copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952 :—

- (i) Notification G. S. R. No. 1226, dated the 5th August, 1967.
- (ii) Notification G. S. R. No. 1530, dated the 5th October, 1967.

[Placed in Library. See No. LT-1659/67 for (i) and (ii).]

- (b) A copy each of the following Notifications of the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment), under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 :—

- (i) Notification G. S. R. No. 1268, dated the 21st August, 1967, publishing the Employees' Provident Funds (Sixth Amendment) Scheme, 1967.
- (ii) Notification G. S. R. No. 1269, dated the 21st August, 1967, publishing the Employees' Provident Funds (Seventh Amendment) Scheme, 1967.
- (iii) Notification G. S. R. No. 1631, dated the 17th October, 1967, publishing the Employees' Provident Funds (Eighth Amendment) Scheme, 1967.
- (iv) Notification G. S. R. No. 1645, dated the 23rd October, 1967, publishing the

Employees' Provident
Funds (Ninth Amendment)
Scheme, 1967.

[Placed in Library See No. LT-
1659/67 for (i) to (iv)]

REVIEW OF THE FOOD AND SCARCITY
SITUATION IN INDIA (NOVEMBER, 1967)

THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICUL-
TURE, COMMUNITY DEVELOP-
MENT AND COOPERATION (SHRI
ANNASAHEB SHINDE) : Sir, I beg to
lay on the Table a copy of the Re-
view of the Food and Scarcity situation
in India (November, 1967). [Placed in
Library. See No LT-1685/67]

ANNUAL REPORT AND ACCOUNTS (1965-66)
OF THE FOOD CORPORATION OF INDIA AND
RELATED PAPER

SHRI ANNASAHEB SHINDE . Sir,
I also beg to lay on the Table a copy
of the Annual Report and Accounts of
the Food Corporation of India for the
year 1965-66, together with the Audi-
tors' Report on the Accounts, under
sub-section (2) of section 35 of the Food
Corporations Act, 1964 [Placed in
Library. See No. LT-1623/67]

NOTIFICATIONS UNDER THE COAL MINES
PROVIDENT FUND AND BONUS SCHEMES
ACT, 1948

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR, EMPLOY-
MENT AND REHABILITATION
(SHRI S C JAMIR) . Sir, I beg to lay
on the Table under section 7-A of the
Coal Mines Provident Fund and Bonus
Schemes Act, 1948, a copy each of the
following Notifications of the Ministry
of Labour, Employment and Rehabili-
tation (Department of Labour and Em-
ployment):—

- (1) Notification G. S. R. No. 1646,
dated the 23rd October, 1967.

(ii) Notification G. S. R. No. 1647,
dated the 24th October, 1967.

(iii) Notification G. S. R. No. 1648,
dated the 24th October, 1967

(iv) Notification G. S. R. No. 1649,
dated the 24th October, 1967

[Placed in Library See No LT-
1743/67 for (i) to (iv)]

ENQUIRY RE CALLING ATTENTION NOTICE

SHRI BHUPESH GUPTA (West Bengal) : Sir, I have given a Calling Atten-
tion Notice We read in the papers that
Prof Humayun Kabir is being appoint-
ed as the Vice-Chancellor of the Ali-
garh University. Is it the reward ..

MR. CHAIRMAN : I shall look into
it

SHRI BHUPESH GUPTA : It is an
insult to injury that the Government
is now thinking of appointing him as
Vice-Chancellor of the Aligarh Univer-
sity. It is in the papers

MR. CHAIRMAN : I am sorry I did
not see it. I shall look into it

SHRI BHUPESH GUPTA : I would
like to know if Government can come
and tell us what is the exact position

SHRI AKBAR ALI KHAN (Andhra
Pradesh) : That is the province of the
Executive Committee of the Aligarh
University

SHRI BHUPESH GUPTA : What else
could be a greater shame? Let the
Government come and tell us the posi-
tion.

SHRI NIREN GHOSH (West Bengal):
The West Bengal Government is get-
ting violent against the people there.

(Interruption)

MR. CHAIRMAN : Next item.